BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No.286 of 2024

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar, PS-Girwan, Tahsil Naraini, District-Banda.

----------Applicant

Versus

Athary Construction Company,

Through its Proprietor Shrawan Kumar Singh,

----------Respondent

Index

Sl.	Particulars	Page No.
1.	**Reply Affidavit on behalf of Respondent no.**	1-7
2.	A true copy of the environmental clearance dated 06.05.2022 **Annexure**	8-17
3	A true copy of the approved mining plan **Annexure No.2**	18-45
4.	A true copy of the DGMS Permission dated 04.01.2024 **Annexure No.3**	46-47
5.	A true copy of the permission dated 24.03.2024 **Annexure No.4**	48-60

Dated : April, 2024

(SYED MOHD. FAZAL)
Advocate
(Enrollment No.U.P.03881/08)
Office cum residence C-207
GTB Nagar, Kareli,
Allahabad/Prayagraj UP 211016,
Mobile no.9889010500

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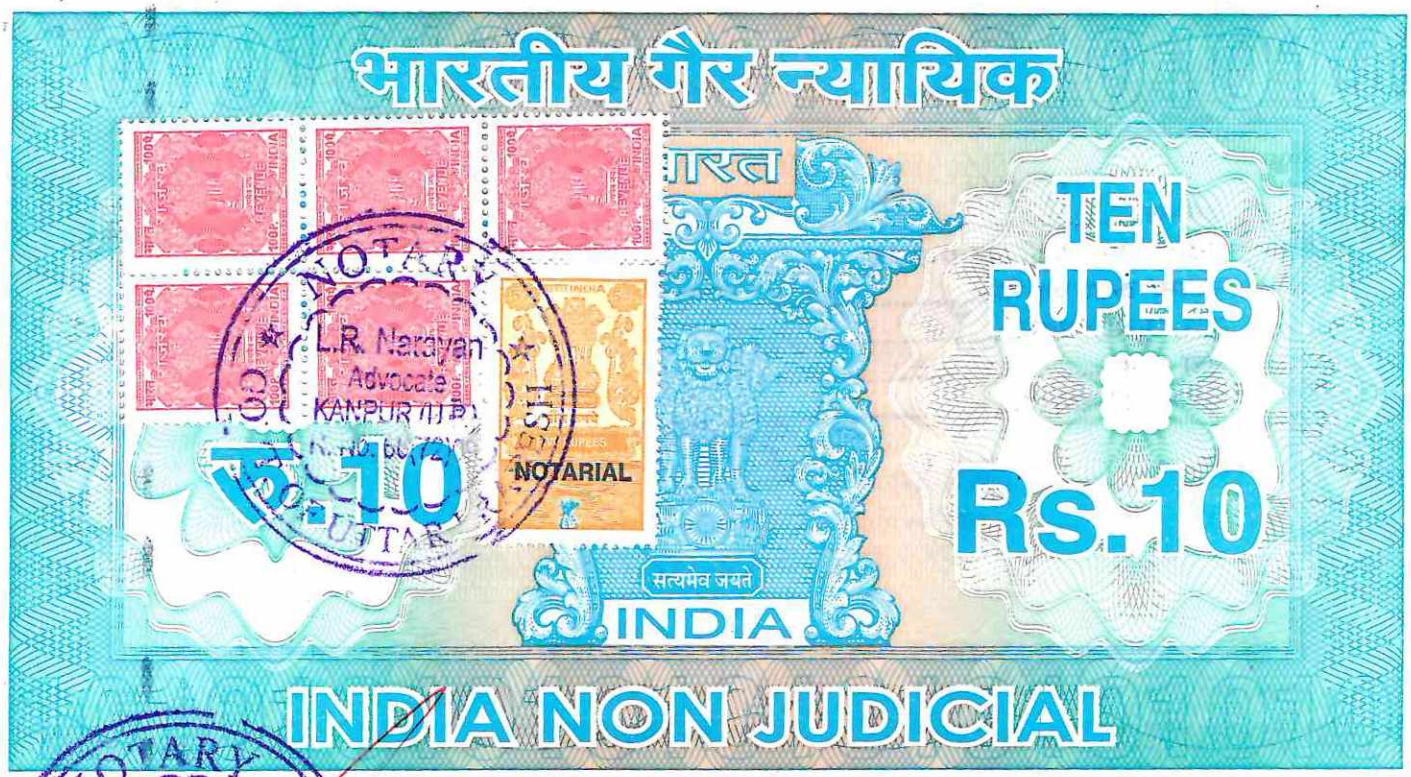

उत्तर प्रदेश UTTAR PRADESH

91AE 545003

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

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Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar, PS-Girwan, Tahsil Naraini, District-Banda.

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----------**Respondent**

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT on updated action report filed by Director General of Mines and Safety in compliance of the order dated 08.02.2024.

I, Shwaran Kumar Singh, S/o Late Vishnu Pal Singh, aged about 46 years, resident of Plot No. 3 Ashutosh Housing Society, Rampuram Phase-1, Dahali Sujanpur, Shyamnagar, Kanpur (UP), the deponent do hereby solemnly affirm and State on oath as under :-

1. That the deponent is the permanent resident of Plot No. 3 Ashutosh Housing Society, Rampuram Phase-1, Dahali Sujanpur, Shyamnagar, Kanpur (UP) and Carrying on the business of minerals in the name and style of Proprietorship firm **Athary Construction Company** and having a leased area of 1.21 hectare for an annual capacity 12100 cubic meters per year at Gata No. 2451, Khand No. 2 at Village Jarar, Tehsil Naraini, District Banda (UP).

2. That the answering respondent has already filed a detailed reply dated 06.12.2023 before this Hon'ble Tribunal in the erstwhile original application which is numbered as 422 of 2023 and is on record, which was segregated by this Hon'ble Tribunal and a new number has been generated as original application no.286 of 2024 (Abhishek Shukla Vs. Athary Construction Company).

3. That the answering respondent after the grant of letter of intent has applied for grant of environmental clearance by the State

(3)

Level Impact Assessment Authority (SEIAA), which was granted on 06.05.2022 after compliance of the mandatory provision for public hearing in which neither the complainant nor anybody has complained regarding the allegations as leveled under the letter petition dated 12.03.2023. A true copy of the environmental clearance dated 06.05.2022 is being filed annexed herewith as **Annexure No.1** to this affidavit.

4. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan as per the mandatory legal requirement and after which only, the mining lease deed dated 08.07.2022 has been executed. The approved mining plan itself provides for use one excavator and two trippers. A true copy of the approved mining plan is being annexed herewith and marked as **Annexure No. 2** to this affidavit.

NOTARY L.R. Narayan Advocate KANPUR (U.P.) R. No. 66(72)09 GOVT. OF UTTAR PRADESH

5. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no human habitation as well as any religious place is situated near the leased area of the answering respondent.

6. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.

7. That it is relevant to submit herein that the lease deed of the answering respondent has been given under U.P. Minor Mineral Concession Rules, 1963 which has been superseded by the Uttar Pradesh Minor Minerals Concession Rules, 2021 which have been framed under the powers conferred under 15(1) of the Mines and Minerals Regulations and Development Act, 1957.

8. That it is relevant to submit herein that the mining lease of the answering respondent is a Minor Mineral which is governed by

the provisions of the Mines and Mineral Regulation and Development Act, 1957 read with the U.P. Minor Mineral Concession Rules, 1963 subsequently superseded by the U.P. Minor Mineral Concession Rules, 2021.

9. That Rule 42(e) of the U.P. Minor Mineral Concession Rules, 2021 provides for and is enumerated below:-

> *(e) no mining operation shall be carried on at or to any point within a distance 50 shetres from any railway line except with the previous written permission of the Railway Administration concern, or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site except with the previous written permission of the District Officer or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions and conditions either general or special, which may be attached to such permission. The said distance of 50 metres shall be measured in case of railway, reservoir, canal or road horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of a building horizontally from plinth thereof: Provided that the distance in the case of a village road shall be 10 metres from the outer edge of the cutting; and*
>
> *Explanation: For the purpose of this sub-rule, the expression 'public road', shall mean a road which has been constructed after being artificially surfaced as distinct from a track resulting from repeated use, and 'village road' will include any track shown in the revenue record as village road;*

NOTARY L.R. Narayan Advocate KANPUR (U.P.) R. No. 66(72)09 GOVT. OF UTTAR PRADESH

10. That as per Rule 42(e) of U.P. Minor Mineral Concession Rules, 2021 there is a restriction within 50 meters of any human habitation and as per the fact finding report dated 08.09.2023 as well as the latest action report dated 14.03.2024 submitted by the Director General of Mines and Safety in compliance to the order dated 08.02.2024 no human habitation or any human being was found residing within 50 meters.

11. That the answering respondent is also having a no objection certificate from the U.P. State Pollution Board.

12. That the answering respondent is also having a Director General of Mines and Safety permission dated 04.01.2024, it is also worthwhile to mention here that the applicant is not using any deep hole blasting with 4 inch holes and further no heavy earth moving machinery (HEMM) is being used for mining operations till date. A true copy of the DGMS Permission dated 04.01.2024

is being filed herewith and marked as **Annexure No.3** to this affidavit.

13. That further as per the report dated 14.03.2023, in paragraph no.4 of the said report, provision requiring permissions of DGMs for conducting blasting in mines:-

> *Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:*
>
> *(i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;*
>
> *(ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and*
>
> *(iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(18) of the MMR 1961 irrespective of the amount of the charge used.*
>
> ***For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961*** *and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.*

NOTARY L.R. Narayan Advocate KANPUR (U.P.) R. No. 66(72)93 GOVT. OF UTTAR PRADESH

ATTESTED

In response to the above legal mandate, the answering respondent is not using any of the blasting techniques as mentioned in the sub-para I, II & III and further the answering respondent is only using the 1 inch hole blasting since the grant of DGMS permission dated 04.01.2024 which is permissible and before the grant of DGMS permission dated 04.01.2024 the answering respondent was using manual hand broking technique for mining operations.

14. That further the answering respondent has been granted permission for deployment of heavy earth moving machinery (HEMM) without deep hole drilling and blasting by way of

(6)

permission dated 24.03.2024 as such the answering respondent as on date is having permission for use of heavy earth moving machinery (HEMM). A true copy of the permission dated 24.03.2024 is being filed annexed herewith as **Annexure No.4** to this affidavit.

15. That it is worthwhile to mention herein that in compliance of the order passed by this Hon'ble Court dated 08.02.2024 and updated action report was filed by the Director General of Mines and Safety dated 14.03.2024, wherein the following remarks have been made which has been categorically replied:-

Remarks	Reply by the answering respondent
1- The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and west sides were developed in a single bench of height of about 18m and 29m respectively. The height of top bench on east and south sides were found height about 38m and 9m respectively, which are more than the stipulated bench height of 6m.	It is categorically replied that the answering respondent is taking the best possible scientific and mechanical techniques and to reduce any human danger the answering respondent is committed and further the benches which are not properly made, it is categorically replied that the same were the left overs of the earlier mining operations done by the erstwhile lease holders. The answering respondent assures that the mining operations will be done in the best of techniques and is always open to adopt the best preventive measures in mining operation and will always adhere to the suggestions and directions by the authorities.
2- Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate..	It is worthwhile to mention here that no heavy earth moving machines were used by the answering respondent and further the impressions on the rocky surfaces of heavy earth moving machines may be of the earlier lease holders, but the answering respondent has not used any HEMM nor the same has ever been found working in any of the fact finding reports till date. Mostly the answering respondent uses tractors to ferry minerals to the nearest crusher units for which no heavy earth moving machine HEMM is required.
3- The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.	The answering respondent assure that this condition shall be complied at the earliest and permanent pillars will be demarcated.
4- Hutments and houses not belonging to the owner of the mine were found existed within the lease hold area on east and north-east sides of the mine. The huts and houses were also found existed at about 115m and 55m away from the north and south boundary of the mine respectively within the blasting danger zone of 300m. A Temple was 1192 found existed at about 70m away from the northeast boundary of the mine	It is worthwhile to mention herein that no human habitant or human habitants are there within the leased area of the answering respondent and in none of the action reports filed by the State authorities has anyone came forward to claim for any human habitat. The lease of the respondent is governed by the U.P. Minor Minerals Concession Rules, 2021 wherein as per rule 42(e) there is no human habitant within 50 meters of the leased area.
5- Persons employed in the mine were not undergone initial or periodical medical examination.	The answering respondent has prepared a list of workmen who require the initial/periodical medical examination and soon those workmen will be medically examined by a qualified doctor or in a

NOTARY GOVT. OF UTTAR PRADESH L.R. Narayan Advocate KANPUR (U.P.) R. No. 66/12/09

(7)

	hospital.
6- Persons employed in 1190 the mine were not imparted vocational training.	That as a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.

16. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.

VERIFICATION:

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this day of April, 2024.

Deponent

NOTARY
GOVT. OF UTTAR PRADESH

Sworn before me this day of.....
by Shri..... to whom the
Contents of the affidavit have
read over and explained who is du
identified Sri.....

L.R. NARAYAN

29/4/24

(8)

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
ATHARV CONSTRUCTION COMPANY
Vill.- Jarar, Teh.- Naraini, Distt.- Banda -210129

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/63433/2019 dated 21 May 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B001UP196686**
2.	**File No.**	6304/5017
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	"Building Stone (Khanda, Gitti & Boulder) Mine" Project at Gata No.- 2451 (Khand No.- 02), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. (Applied Area : 1.21 ha.)
7.	**Name of Company/Organization**	ATHARV CONSTRUCTION COMPANY
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	27 Nov 2019

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/05/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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ATTESTED

(9)

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/63433/2021 & SEIAA, U.P File no-6304-5017

Sub: Environmental Clearance is sought for Building stone (Khanda, Gitti & Boulders) Mining at Gata No.- 2451 (Khand No.- 2), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. M/S ATHARV CONSTRUCTION COMPANY (Applied Area- 1.21 ha.)

Dear Sir,

This is with reference to your application / letter dated 29-08-2019, 20-092019, 21-05-2021, 20-07-2021, 16-12-2021, 08-03-2022 & 27-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 23-07-2021 & 14-03-2022 and SEIAA in meeting held on 20-04-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 23-07-2021 & 14-03-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building stone (Khanda, Gitti & Boulders) Mining at Gata No.- 2451 (Khand No.- 2), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. M/S ATHARV CONSTRUCTION COMPANY, Prop.- Shri Shravan Kumar Singh S/o Shri Vishnupal Singh (Applied Area- 1.21 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 422/Parya/SEAC/5017/2019, dated: 27/11/2019. The public hearing was organized on 22/12/2020 On-line Final EIA report submitted on 21/05/2021
3. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	**M/S ATHARV CONSTRUCTION COMPANY,** Prop.- Shri Shravan Kumar Singh S/o Shri Vishnupal Singh
2.	Full correspondence address of the proponent	R/o –133, A.N.- 1144, Bhawanipur Nagar Daheli Sujanpur, Distt.- Kanpur, (U.P.)
3.	Name of Project	Building stone Khanda, Gitti Boulders Mining Project
4.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2451 (Khand No.- 2)
5.	Name of Village	Jarar
6.	Tehsil	Naraini
7.	District	Banda
8.	Name of Minor Mineral	Building stone (Khanda, Gitti & Boulders)
9.	Sanctioned Lease Area (in Ha.)	1.21 ha.
10.	Max.& Min mRL within lease area	180 mRL- 150 mRL

ATTESTED

(10)

11.	Pillar Coordinates(Verified by DMO)	<table><tr><th>Pillars</th><th>Latitude (N)</th><th>Longitude (E)</th></tr><tr><td>A</td><td>25° 18' 53.85"</td><td>80° 21' 52.35"</td></tr><tr><td>B</td><td>25° 18' 54.74"</td><td>80° 21' 51.33"</td></tr><tr><td>C</td><td>25° 18' 55.52"</td><td>80° 21' 51.85"</td></tr><tr><td>D</td><td>25° 18' 57.50"</td><td>80° 21' 49.47"</td></tr><tr><td>E</td><td>25° 18' 59.20"</td><td>80° 21' 50.47"</td></tr><tr><td>F</td><td>25° 18' 57.38"</td><td>80° 21' 53.23"</td></tr><tr><td>G</td><td>25° 18' 58.88"</td><td>80° 21' 54.43"</td></tr><tr><td>H</td><td>25° 18' 58.02"</td><td>80° 21' 55.45"</td></tr></table>
12.	Total Geological Reserves	1047816 m^3
13.	Total Mineable Reserves	133168 m^3
14.	Total Proposed Production (in five years)	60500 m^3
15.	Proposed Production / year	<table><tr><th>Year</th><th>Production</th></tr><tr><td>1st</td><td>12100 m^3</td></tr><tr><td>2nd</td><td>12100 m^3</td></tr><tr><td>3rd</td><td>12100 m^3</td></tr><tr><td>4th</td><td>12100 m^3</td></tr><tr><td>5th</td><td>12100 m^3</td></tr><tr><td>Total</td><td>60500 m^3</td></tr></table>
16.	Sanctioned Period of Mine lease	Ten Years
17.	Production of mine/day	40.33 m^3 (approx.)
18.	Method of Mining	Opencast Semi-Mechanized
19.	No.of working days	300 days
20.	Working hours/day	8 Hours/Day
21.	No.Of workers	33 (approx.)
22.	No.Of vehicle movement /day	4 (approx.)
23.	Type of Land	Govt. revenue land
24.	Ultimate Depth of Mining	12 meter (average)
25.	The nearest metalled road from the site	300m
26.	Water Requirement	<table><tr><td>PURPOSE</td><td>REQUIREMENT (KLD)</td></tr><tr><td>Drinking & Others</td><td>0.40</td></tr><tr><td>Suppression of dust</td><td>1.80</td></tr><tr><td>Plantation</td><td>0.20</td></tr><tr><td>Others(if any)</td><td>------</td></tr><tr><td>Total</td><td>2.35</td></tr></table>
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120
28.	Any litigation pending against the project or land in any court	No
29.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 1021/Khanij-30, Banda, Dated 15th June 2019
30.	Details of Lease Area in approved DSR	Correction Letter Sanctioned from DMO, Banda vide Letter No. 1374/Khanij-30, Banda, Dated 13th August 2019 Page No.- 01, S.No.- 18
31.	Proposed CER cost	1.30 Lakh

ATTESTED

(11)

32.	Proposed EMP cost	10.09 Lakh
33.	Length and breadth of Haul Road.	Length- 300m, Width- more than 6.0 m
34.	No. of Trees to be Planted	140

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 23-07-2021 & 14-03-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 20-04-2022 decided to grant the Environmental Clearance to the title project for collection of 12100 m^3 per year lease area of 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow, and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

ATTESTED

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Regional Office, MoEF, GoI, Lucknow, and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the MoEF, GoI, Lucknow, and State Pollution Control Board
19. The Regional Office, MoEF, GoI, Lucknow, and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Regional Office of the MoEF, GoI, Lucknow, and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

ATTESTED

(13)

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
13. Plantation of trees should be of local indigenous species and may be as per the consultation of the local district Forest Officer.
14. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
15. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
16. The mining plan approved by the Dept. of Mines and Geology, Uttar Pradesh shall be strictly implemented and shall not be operated beyond the validity period.
17. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
18. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be

ATTESTED

(14)

taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.

19. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
24. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
25. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
26. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
27. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
28. Explosive cannot be stored on the site.
29. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
30. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
31. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
32. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
33. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
34. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation program besides tree plantation. The company shall involve local people in the plantation program. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
35. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, GoI, Lucknow, and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
36. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.

ATTESTED

(18)

37. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
38. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
39. Rainwater harvesting shall be undertaken to recharge the groundwater source.
40. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
41. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
42. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
43. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial *nallahs* if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
44. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
45. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
46. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and U.P. Pollution Control Board regularly.
47. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
48. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
49. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
50. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of

ATTESTED

(16)

the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

51. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
52. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
53. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
54. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
55. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
56. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
57. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
58. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
59. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
60. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
61. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
62. Project Proponent shall explore the possibility of using solar energy where ever possible.

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(17)

63. Commitment towards CER has to be followed strictly.
64. Regular health check-up record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
65. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
66. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Banda, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

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(18)

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बांदा।

संख्या:– /मा0 प्लान/2016 दिनांक 24/9/2019

विषय:– पट्टाधारक मे0 अथर्व कान्स्ट्रक्शन कम्पनी प्रो0 श्री श्रवण कुमार सिंह के पक्ष में स्वीकृत जनपद–बांदा में तहसील–नरैनी ग्राम–जरर भू0सं0–2451 क्षेत्रफल–1.21 है0 में उपखनिज ग्रेनाईट खण्डा गिट्टी, बोल्डर के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे0 अथर्व कान्स्ट्रक्शन कम्पनी प्रो0 श्री श्रवण कुमार सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप–खनिज (परिहार) नियमावली, 1963 के नियम–34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26.07.2019 को कर दिया गया है।

1– "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:–

(अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक–एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(य) अनुमोदित खनन योजना में निहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(ठ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:–

1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलबे विशेषकर टॉप स्थायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
5. प्रत्येक ब्लास्टिंग के बाद फेस ट्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गड्ढे को मलबा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जायें।

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(19)

8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्रावधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या 66 (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद-बांदा।
2- पट्टाधारक मे0 अथर्व कान्स्ट्रक्शन कम्पनी प्रो0 श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह नि0 133 उ0ज0 1144, भवानी नगर, दहेली, सुजानपुर।
3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

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(20)

COPY FOR LESSEE

MINING PLAN
WITH
PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 34of U.P. Minor Mineral Concession Rule 1963)

OF

GRANITE, GITTI, KHANDA, BOULDER MINE

IN

VILLAGE- JARAR, GATA No.-2451 (KHAND NO. 02)

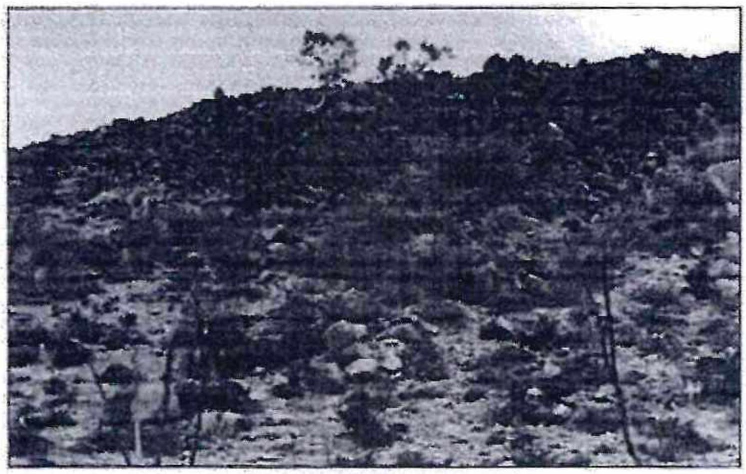
TEHSIL- NARAINI,

DISTRICT- BANDA, STATE-UTTAR PRADESH

LEASE AREA- 1.21 Hact. (FOREST - NIL Hect. NON-FOREST- 1.21 Hact.)

Vide Govt. order no. 3236/ 86-2017, dated- 12.12. 2017

LEASE PERIOD - TEN YEARS. (After Execution of Deed) PLAN PERIOD - FIVE YEARS



APPLICANT/ LESSEE

M/S ATHARV CONSTRUCTION COMPANY

Prop.- Sh. Shravan Kumar Singh s/o- Sh. Vishnupal Singh

R/o -133, A.N.- 1144, Bhawanipur Nagar Daheli Sujanpur, Distt.- Kanpur, (U.P.), 208015

with ... vide letter No. 660 ... 16 dated 29/07/19

(अनिल कुमार ...)
मुख्य खान अधिकारी
भूतत्व एवं खनिकर्म निदेशालय
उत्तर प्रदेश

PREPARED BY,
INDRA SINGH
RQP/UPDGM/011/2019
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(21)

CONTENTS

ATTESTED

(22)

INDIRA SINGH
RQP/UPDGM/911/2019

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J.R. Narayan
KANPUR (U.P.)
Govt. of India

ATTESTED

(23)

1

INTRODUCTION

Applicant M/S ATHARV CONSTRUCTION COMPANY, Prop.- Sh. Shravan Kumar Singh s/o Sh. Vishnupal Singh R/o –133, A.N.- 1144, Bhawanipur Nagar Daheli Sujanpur, Distt.- Kanpur, (U.P.) has been granted the consent from the office of District Magistrate Banda (Mining Section) vide letter no 824/khanij-30, Banda, dated 08 Jne 2019 for an area of 1.21 Ha. for the extraction of **12,100 cum** minor mineral Building stone Khanda, Gitti Boulders in Village-Jarar, Khasra No.- **2451 (Khand-02)**, Tehsil- Naraini, District-Banda, U.P. **for a period of Ten years (Annexure -1&2)**

Lease deed of the said area shall be executed after approval of Mining Plan & grant of **Environment Clearance Certificate** from SEIAA, Lucknow/competent authority.

The mining plan is being submitted under U.P. minor mineral (concession) Rules1963

The history of applied area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Consent letter from the office of District Magistrate Banda (Mining Section) vide letter no. **824/khanij-30, Banda, dated 08 June 2019** for a period of Ten years **(Annexure - 1)**
2.	Date of first opening	Yet to open, after the execution of lease deed.
3.	Letter no/date of first mining proposal & lapse period	Mining plan with Progressive Mine Closure Plan is being submitted first time; hence there is no lapse period.
4.	Status of Environmental clearance	As per Notification dated 14.09.2006 & 22.12.2018 of MoEF, applicant will submit the application to SEIAA UP, for environment clearance after approval of Mining Plan.

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ATTESTED

(24)

2

0.615 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

M/S ATHARV CONSTRUCTION COMPANY

Prop.- Sh. Shravan Kumar Singh s/o Sh. Vishnupal Singh

R/o –133, A.N.- 1144, Bhawanipur Nagar Daheli Sujanpur, Distt.- Kanpur, (U.P.)

B) STATUS OF LESSEE: Proprietorship,

C) MINERAL WHICH ARE OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE: Building Stone , Khanda ,gitti, boulders.

D) Period for which the mining lease is granted: Letter of Intent (LOI) for Ten years granted from the office of District Magistrate Banda (Mining Section) vide letter no.824/khanij-30, Banda, dated 08 June 2019 (Annexure -I)

E) Name of R.Q.P. preparing the Mining Plan: Under clause (b) of sub section 2of section 5 rule 15 of Mineral Conservation & Concession Rues 2016

Mr. Indra Singh

9-B/205Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

Email: singhindra66@gmail.com

RQP/UPDGM/011/2019 (Annexure No. 3).

F) Name of prospecting agency:

The lease area is prospected in detail by lessee with guidance of R.Q.P Shri Indra Singh

The address of Shri Indra Singh is as below:

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415023693

G) Reference no & date of grant/communication received from the State Govt.

Letter of Intent (LOI) for Ten years granted from the office of District Magistrate Banda (Mining Section) vide letter no. 824/khanij-30, Banda, dated 08 June 2019

(Annexure -I)

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25

2.0 LOCATION AND ACCESSIBILITY:

(a)	Details of area (with location map):	Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south - west turn after crossing canal for 4.0Km & 300m un-metalled road leads to the area. The lease area is about 23 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 23Km. **(Plate No.1 &2).**
	District and State:	**Banda, Uttar Pradesh**
	Village:	**Jarar**
	Khasra No.	**2451 (khand-02)**
	Lease Area (Hact.):	**1.21Hact.**
	Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)	The land is owned by State Govt. & State Govt. has given their consent for the exploitation of granite(Gitti, Khanda, boulders). The lease area is free from forest land.
	Ownership/Occupancy:	
	Existence of public road / railway line, if any nearby and approximate distance:	Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south - west turn after crossing canal for 4.0Km & 250m un-metalled road leads to the area. The lease area is about 23 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 23Km. **(Plate No.1 &2).**
	Toposheet No. with latitude and longitude:	Topo Sheet No is 63C/07. **(Plate No . 2)** The boundary pillars have been erected at the corners of lease area. The GPS reading of all corner pillars are given below:

Table No.1

Pillar No	N	E
A	25° 18'- 53.85"	80° 21'- 52.35"
B	25° 18'- 54.74"	80° 21'- 51.33"
C	25° 18'- 55.52"	80° 21'- 51.85"
D	25° 18'- 57.50"	80° 21'- 49.47"
E	25° 18'- 59.20"	80° 21'- 50.47"
F	25° 18'- 57.38"	80° 21'- 53.23"
G	25° 18'- 58.88"	80° 21'- 54.43"
H	25° 18'- 58.02"	80° 21'- 55.45"

INDRA SINGH
RQP/UP/DGM/01/2019

GPS reading of all corners pillars is shown in Plate No. 3.

NOTARY
L.R. Narayan
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Uttar Pradesh

ATTESTED

(26)

Land use Pattern (Forest agricultural, Barren)	The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below

Table No.2

Sr. No.	Land use	Agriculture land (Hact.)	Forest Land (Hact.)	Barren land (Hact.)	Grazing Land (Hact.)
1	Mining pits Quarry	-	-	0.140	-
2	Approach Road	-	-	0.036	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	1.016	-
	Total	-	-	1.210	-

b) Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if nfive of these are available the area should shown on an accurate sketch map on a scale of 1:50000. Location map attached showing lease **(Plate No. 1)**

INFRASTRUCTURAL – FACILITIES:

i) **Roads:**

Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south - west turn after crossing canal for 4.0Km & 250m un- metalled road leads to the area . The lease area is about 23 Km. from Banda, Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 23Km. **(Plate No.1 &2).**

ii) **Power:**

Girwan & village Badokhar Khurd, Jarrar Pangara is already receiving electric power. About 98% villages in 5 Km. buffer zone are electrified.

iii) **Water:**

Surrounding villages have numbers of wells & bores, which provide drinking water to villagers. Ken canal serve the water demand for irrigation in the region.

NOTARY L.R. Narayan Advocate KANPUR (U.P.) R. No. 63/2000 Uttar Pradesh

ATTESTED

27

iv) **Transport:**

Regular bus services & local jeeps are available from Banda to Naraini . Lease area is connected by Banda - Naraini State Highway by metalled road. Palgamberpur is 18 Km then south –west turn after crossing canal for 4.0Km & 250m un- metalled road leads to the area . The lease area is about 23 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 23Km. **(Plate No.1 &2).**

v) **Land Use:**

The lease area forms moderate to high slopes stony topography of isolated small hills which is waste land. However, on plain land cultivation is practiced. This cultivation is rain fed and other source of irrigation is canal/ tube wells available in the area.

vi) **Places of Tourist Interest:** Karvi, Bharatkoop & Kamtanath temple are holy places of worship with tourist interest.

vii) **Health Facilities:** Primary health centre (PHC) in Girwan. Medical shops and private clinics are available at Naraini & Govt. Hospital is in Banda, which is about 18 km from the area.

viii) **Education facilities:** Education facilities up to high school & intermediate are available in Girwan. For higher education students goes to Banda, Karvi & Allahabad .

ix) **Dak Bunglow:** The nearest PWD Dak Bunglow is situated in Banda

x) **Rail head:** The nearest railway station is at Khurhand which is about 23 km from the lease area .

INDER SINGH

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ATTESTED

28

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No. 63 C/07. The conspicuous feature of topography of the area is elliptically isolated hills with gentler to sudden steep slope. The area is dominated by boulders and in situ outcrops of Bundelkhand granite. The general slope of lease area is from west to east. No seasonal perennial drainage exists within the lease area, however, Ken Nadi flows 2.5 Km. away in west direction. There are several canals drawn from Ken river within the 5Km periphery. The physiography of lease area is shown in key Plan **(Plate No. 2).**

Due to past mining the lease area is degraded in to two small mining pits of 35m X 25m &20m X 10m the depth of pit varies from 2.5m to 3 m. on the hillock side.. The highest points in the leasehold is 160.0mRL in west at boundary pillar "D" while lowest 150 mRL in east at pillar, "H" The general slope of lease area is from -west to east. The topography of lease area is shown in **Plate No. 3.**

REGIONAL GEOLOGY:

Stratigraphy in Chitrkoot after S. Kumar 1976

The general succession of the area is as follows:

Semri Series	**Chitrakoot Region**	**Sone velly Region**
	Trihan Lime stone Gluconitic Sand Stone	Rohatas Stage Khenjua Stage Porcellinite Stage
	Pellite Lime Stone Grey sand Stone	Basal Stage

General succession after S.N. Singh & O.P Paul

Upper vindhyan	**Kaimur Series**	**Upper Kaimur**	Sand stone	
		Lower kaimur	Vijaygarh shale, Upper Quartzite Quartzite & Shale	
Lower Vindhyan	**Semri Series**	**Chitrkoot Formation**	Trihan Lime stone Members Muradpur Members gluconitic Sand Stone Kamtanath Members	

-----------------------------UNCONFORMITY-----------------------------

ARCHEANS	GRANITE WITH XENOLITHS OF AMPHIBOLITES

b) GEOLOGY OF THE AREA:

In geological sequence the granitic exposures of village Jarar, Girwan & around Naraini. is correlated with Kamtanath formation of chitrakoot formation of Bundelkhand Group of rocks which is un-conformably rest over Archeans formation and well exposed around Kamtanath hills, Bharatkoop & Rauli kalyanpur of Chitrakoot district in U.P under thin layer of semi-weathered granite with morram and boulders up to 3-5m.and further solid compact granite exposures persist in deep.. The granite in isolated hilly

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इंद्रा सिंह

(29)

exposure has no soil cover except 1m thick semi-weathered granite cover over the main exposure. The granite exposure in running pits trending NW-SE are of dark grey in colour , coarse to medium grained showing porphyritic texture. The following join sets have been measure in granite.

Joints	Direction	Degree
J1	135 N	80
J2	60 N	85
J3	300N	85

c) DETAILS OF EXPLORATION:

a) **Already carried out in the area:**
Due to past mining the lease area is degraded in to two small mining pits of 55m X 25m &20m X 10m the depth of pit varies from 2.5m to 3 m. on the hillock side. The location of pits is shown in **Plate No. 3.**

b) **Proposed to be carried out:**
In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of granite khanda, gitti, boulders. The year wise future exploration programmed is as below in table -3

TABLE NO.3

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 25m	At the intersection of local coordinates N 20& E 105
II	B-2	Vertical 25m	At the intersection of local coordinates N 136 & E 153

The position of proposed bore hole is shown in **Plate No. 3.**

RESERVE ESTIMATION

Basis of estimation of reserves:

i) The bulk density of Granite(Khanda, gitti, boulder) has been taken 2.7 in view of the past mining experience.

ii) The geological reserves have been computed through cross sectional area method

iii) The area of each section is multiplied by the strike influence to get the volume. The strike influence of the sections are 44m

iv) On the basis of the depth of adjoining area pits all the quantities of Granite (Khanda, gitti, boulder) up to depth of 110 mRL from surface in which 0.5m top layer over the granite body of morram has been considered under proved category. As the depth of the pit increases the thickness of morram decreased accordingly.

Surface plan & Geological Plan of the area is shown in **Plate No. 3.** and Geological sections are depicted in **Plate No. 4.** The category-wise reserves are given in **Table No. 4.**

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Uttar Pradesh

ATTESTED

(30)

Economic axis: Due to past mining the mineral is Granite (Khanda, gitti, boulder) & having no problem selling in the market. The road is near the mine site & mineral shall be loaded mechanically into tippers & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

Feasibility Status: Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out, therefore feasibility axis has been considered as F1.

Geological axis: General exploration was carried out by mining pits Granite(Khanda, gitti, boulder) was encountered in excavated pit & Granite(Khanda, gitti, boulder) is exists within lease area. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

Table No. 04.

CATEGORISATION OF GEOLOGICAL RESERVE Measured Mineral Resources (331)							
Section Line	Area m² (111)	Area m² (211)	Strike Influence (m)	Volume (m^3)		Total Quantity (m^3) (1.5 Swell factor)	
				111	211	111	211
1-1'	3353	3713	44	147532	163372	221298	245058
2-2'	3462	3986	44	152328	175384	228492	263076
Total				299860	338756	449790	508134

INDICATED MINERALRESOURCE(332)							
Section Line	Area (122) (m^2)	Area (222) (m^2)	Strike Influence (m)	Volume (m^3)		Total Quantity (m^3) (1.5 Swell factor)	
				122	222	122	222
1-1'	48	632	44	2112	27808	3168	41712
2-2'	29	653	44	1276	28732	1914	43098
Total				3388	56540	5082	84810

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Uttar Pradesh

ATTESTED

(31)

Table No. 04. (i)

CATEGORY	MINERAL RESERVE (m^3)
111	449790
122	5082
Total	454872

Categorization of Reserves:

Proved Reserves: (111)

The bottom of quarry of the region has reach up to 5m. & granite stone is exposed & persists in depth.

Out crops of granite exists from top to bottom. On the basis of the depth of adjoining area pits, all the quantities of Sand stone up to depth of 110 mRL from surface has been considered under proved category.

Probable Reserves: (122)

All the quantities of Granite occurring up to 5m below the proved layer has been considered as probable reserves.

Feasibility Mineral Resources (211): Reserved blocked in barrier ultimate pit limit under proved reserves has been considered as 211.

The demonstrated reserves of proved of categories were estimated through benches drawn on the geological sections. The benches were drawn from the ultimate pit limit. The area of each bench level drawn in each section line has been calculated and this area is multiplied by the strike influence to get the volume. The volume is multiplied by the bulk density to get the tonnage.

Table No. 05

Summary of Reserves:

Classification	Code	Quantity (m^3) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	449790	Granite Gitti, Boulder
2) Probable Mineral Reserves	122	5082	Granite Gitti, Boulder
B) Remaining Resources			
1)Feasibility Mineral Resources	211	508134	Granite Gitti, Boulder
2)Pre-Feasibility Mineral Resources	222	84810	Granite Gitti, Boulder
3) Inferred mineral Resource	333	Nil	
Total Reserve + Resource		1047816	

INDRA SINGH
RQP/UP/DGM/011/2019

NOTARY
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Pradesh

ATTESTED

(32)

B) MINEABLE RESERVE:

Bench height 6m and width 6m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its bench height to get the volume. Density 2.7 has been taken for tonnage factor. The mineable reserve is given in Table No. 6

Table No.6

Bench Level (mRL)	ROM Volume (cum)	Reserves (Tones)
169	10152	27411
163	19156	51721
157	34020	91854
151	46350	125145
Road cutting from 151-145	2592	6998
145	20898	56425
Total	133168	359554

INDER SINGH

NOTARY
L.R. Narayan
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R. No. 66(72)09
Govt. Of Uttar Pradesh

ATTESTED

(33)

v) **Development and Production in Vth Year:**

- In this year production target **12100 M³ or 32670** /annum. will be achieved.
- Mining shall be continue at 157 mRl bench & mined out partly to get targeted production.
- The maximum advancement of benches shall be from east to west & vice a versa & orientation of benches shall be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°. The pit position & section showing advancement of benches is shown in **Plate No. 9**
- The opening recoverable reserves, ROM of Granite(Khanda,Gitti, Boulder) through road construction, saleable quantities of Granite (Khanda,Gitti, Boulder) & balance recoverable reserves is as below

TABLE NO.12

Bench/ Road level (mRl	Opening recoverable reserves (M³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M³)	Balance recoverable reserve (M³)
157	14928	32	42	6.0	1.5	12100	2828
Total	14928	32	42	6.0	1.5	12100	2828

d) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in **Plate No. 10.** Entire lease hold having Granite out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next years. All quantities of granite khanda ,gitti, boulders to be exploited shall be used for making aggregates

e) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected

It will be fresh allotment & mine shall be fully developed as per mining plan by the end of plan period. The total mineable reserves are **133168 M³ or 359554MLT** with proposed rate of production of **12100 M³ or 32670** /annum tons of khanda, gitti, boulders per annum. The expected life of mine with above proposed target comes out more than 11 (Eleven) years.

i) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

4.2: CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date Due to past mining the lease area is degraded in to two small mining pits of 55m X 25m &20m X 10m the depth of pit varies from 2.5m to 3 m, on the hillock side. The location of pits is shown in **Plate No. 3.**

Exploration during plan period: Proposed to be carried out:

INDIRA SINGH

ATTESTED

(34)

In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of granite khanda, gitti, boulders. The year wise future exploration programmed is as below in table -13

TABLE NO.13

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 25m	At the intersection of local coordinates N 20& E 105
II	B-2	Vertical 25m	At the intersection of local coordinates N 136 & E 153

The position of proposed bore hole is shown in **Plate No. 3.**

a) Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be **0.561** ha. having length 102 m & average width of 55 m & depth 12m.

b) Conceptual Development:

Mining shall be done by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Details of the area are as follows:

60500M³ OR 163350 quantities of khanda, gitti, boulders shall be exploited by for the period of one years at the rate of **12100 M³ OR 32670 MT/Year** & mining pit shall reach up to a depth 12 m in five years plan. Therefore five years development composite plan and &conceptual plan have been made separately . The geometry of pit as on date & at the end of plan period & at the end of conceptual period is given below in table no.14

TABLE NO. 14

Period	Pit No	Pit dimension (average in m.)	Shape	Area Broken in ha.
As on date	Pit-1 Pit-2	55m X 25m X3m 20m X 10m X2m	Irregular	0.14
At the end of plan period		102m x 55 m x 12m	Spindle shape	0.561
At the end of conceptual Period		120m x 94 m x 24m	T shape	1.128

c) **Plan period:** - Whole the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 102m x 55 m x 12m The depth of the pit will be confined to 157 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. with over all pit slope of 45 deg. **60500M³ OR 163350** Granite shall be generated during plan period at the rate of **12100 M³ OR 32670 MT/Year** . The minor mineral exists within the entire lease area shall be used in making aggregate, therefore generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. Composite' plan have been prepared in Plate No.10

d) **Conceptual plan:** During conceptual period, Whole the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 120m x 94 m x

INDRA SINGH

NOTARY R. Narayan Advocate KANPUR (U.P.) R. No. 66/12/09 Govt. Of Uttar Pradesh

ATTESTED

135

24m. The depth of the pit will be confined to 145 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. with over all pit slope of 45 deg. **133168 M³ or 359554M.T** Granite shall be generated during conceptual period at the rate of **12100 M³ OR 32670 MT/Year**. The minor mineral exists within the entire lease area shall be used in making aggregate, therefore generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. Composite/ Conceptual plan have been prepared in **Plate No.10 & 11**

4.3 Anticipated life of mine

Total mineable reserves as on date are of the tune of **133168 M³ or 359554M.T.**, with proposed rate of production of **12100 M³ OR 32670 MT/Year** of khanda, gitti, boulders per annum. The expected life of mine with above proposed target comes out approximately **11(Eleven)** years.

4.4 Waste Management:

As stated earlier that entire lease area consists of granite (khanda ,gitti, boulders) & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

4.5 Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below in table no.15

TABLE NO.15

	Area broken (ha.)	Area for rehabilitation of benches (ha.)	Quantities of soil to be spread over the Benches for rehabilitation (cum)
As on date	Nil	Nil	Nil
End of plan period	0.561	Nil	Nil
End of conceptual period	1.128	Nil	Nil

Benches 169-145 mRl shall be mine out by the end of conceptual period. Whereas, bottom bench of 145mRL shall be left open to percolate water to recharge local water table.

4.6 Post Mining Land use:

I - **Land use** -The land use at present, at the end of plan period and at the end of conceptual period is given below in table no.15

TABLE NO.15

Sl. No	Head	At present (ha.)	At the end of plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	Nil	0.561	0.561
b)	Area fully mined out	Nil	0.561	0.561
c)	Area fully rehabilitated by afforestation	Nil	0.615(outside the mine along the road)	0.615(outside the mine along the road)

INDRA SINGH
RQP/UP/DGM/01/2013

NOTARY
R. Narayan
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KANPUR (U.P.)
R. No. 68/12/09
Govt. Of Uttar Pradesh

ATTESTED.

(36)

Mining will be done up to 107mRL. Outer periphery of mining pit shall be fenced to avoid any danger. The original land use is waste land which can be restored by plantation of local species along the road which will serve the community for food, fodder and fuel to meet their daily demand as well as the greenery of the area will surely enhance the aesthetic beauty of the area. Hence it will be a boon to the people for the region. Ultimately a clean and healthy atmosphere will be developed after scientific and systematic safe extraction of mineral.

II- Dump area: As stated earlier that entire lease area consists of granite(khanda ,gitti, boulders) & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

Hence there is no provision of dumping at the end of plan period / at the end of conceptual period as given below in table no.16

TABLE NO. 16

Sl. No	Head	At present (ha)	At the end of Plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period 149-107 mRl benches shall be mine out by the end of conceptual period for reclamation. Whereas, bottom bench of 101mRL shall be left open to percolate water to recharge local water table.. Afforestation of local species shall be undertaken over approach road in 3m x 3m grid pattern.

III- Others: The table given below reflects the overall picture of the conceptual plan.

TABLE NO. 17

Sl. No	Head	At present (ha.)	At the end of Plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	Nil	Nil	
c)	Area under green belt - (ie. plantation on area other than dump & backfilled area	Nil	0.615(outside the mine along the road)	0.615(outside the mine along the road)

Conceptual Plan & section is shown in **Plate No.9**

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(37)

(g) **Open Cast Mines:**

i) Describe briefly giving salient features of the mode of working (semi-mechanized, semi semi-mechanized, manual):

It will be an opencast semi-mechanized mine. The loading & excavation of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to downwards throughout the formation of benches. The height & width of benches shall be kept 6m with face slope 60°. Approach road having width 6m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. It will be advance from SW to NW directions & orientation benches shall be in same direction. Approach road shall be produced to each mining faces for transportation of mineral. High faces of pre-existing deep pits shall be protected by leaving in-situ embankment (1m thick) during working towards steep slope.

No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of annual production planned =12100 M³ or 32670 MT

Daily production required assuming 300 working days =32670/300= 109 MT/day

A) Requirement of wagon drill & drill holes:

i)	Yield per hole with spacing & burden of	= 4 x 2.5 x 6.0 x 2.7= 162 Tones
ii)	Daily production required	=109 MT
iii)	No. of holes to be drilled in one Shift	= 109/162= 0.67=1No.
iv)	Length of each hole with 10% sub grade drilling	= 6.6m.
v)	Therefore metreage required to be drilled	= 6.6 x- .67= 4.43
vi)	Expected performance of drills in one shift	= @5m/h =40m.
vii)	Therefore number of drills required for production	=4.43/40 = 0.11 Say =1
viii)	Total number of Wagon drills to be required	= 1nos. (Occasionally)

B) Requirement of Compressors:

One compressor with a drill of about 460 cfm will be sufficient to meet the present requirement

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	N.A.	450 cfm	LG 450	Disel Compressor
Wagon drill	1	4.5"(95mm)	-	Atlas Capco	disel

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R. Narayan Advocate KANPUR (U.P.) R. No. ...

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(38)

C) Excavator:

Loading capacity of excavator per shift	-	372 cum x 2.7
	-	1000 tonnes
Operating shift per day	-	1000 x 1 = 1000 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 1000 = 300000 tonnes
		= 3 lac tonnes
Maximum Granite stone to be handle per annum	-	32670tonne

Therefore no of excavator required for handling the quantity of granite stone
= 0.32/3 = 0.10= 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1.2 m³	2.220m	6.782m	L & T 130 OR Hundai-210	70-80 ltrs/ day

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i)	To & fro journey time: from mine area to mine road To & fro journey on 800 m. mine road @ 10 Km/hr	= 5 min.
ii)	Scooping and waiting	= 2 min.
iii)	Loading	=2 min.
iv)	To & fro journey	=5min.
v)	Turning and unloading	=2 min.
vi)	**Therefore total cycle time**	**= 16min.**

Requirement of Tippers:

Crusher stone to be transported per day	= 109 MT
Cycle time of Tippers	=16 min.
Therefore round trips per hour	=60/16 = 4
Average load carried per round per trip	=10 MT
Therefore average carrying capacity per Tippers per hour.	= 4.0 x 10 =40 MT
Therefore average carrying capacity per Tippers one shift	=40 x 8=320 MT
Therefore total no. of Tippers required	= 109/ 320 = 0.34=1
Standby dumpers	= 1
Therefore total requirement of Tippers	= 2

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	02	10 tonnes	407 Tata	Diesel

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39

5.0 **Blasting:** 21

(a) As mentioned earlier the mine will be worked mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3 m height sub benches shall be developed which shall be converted in 6m high bench. Wagon drill holes will be drilled as below:

Hole depth : 6 m.

Spacing : 4 m.

Burden : 2.5 m.

This, one hole will give a quantity of about : 6 x 4 x2.5 x 2.7 = 162MT

Excavation required per day (Considering : =100 M.T.

Maximum excavation at the end of 1st to 5th year : 100/162=01No.

Thus nos. of hole to be drilled and required to be blasted:

These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-Seartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.

e) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 10 tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 10 tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The Applicant will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

INDER SINGH

L.R. Narayan Advocate KANPUR R. No. 6[illegible]09 Govt. Of Uttar Pradesh

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40

5.1 Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulder, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

INDIRA SINGH

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Advocate
KANPUR (U.P.)
Govt. Of Uttar Pradesh

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(41)

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated at north-west of lease area along road side. The top ground level of the surface is 150mRL & water table encountered in the well is about 65 m. deep and the expected depth of water table in the region is about 85mRL.

b) Working expected to be 72m above the water table during plan period. During plan period, the mine working will be confined up to 157mRL. Water table will not be intersected by the mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 145 mRL at Plan/conceptual period, hence water table will be not be encountered by mining activities during plan as well as in conceptual period.

INDRA SINGH
RQP/UPDGM/011/2019

NOTARY ★ R. Narayan Advocate Kanpur (U.P.) R. No. 30/7/2/09 Govt. Of Uttar Pradesh

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गौतम कश्यप

7.0 **STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:**

a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

As stated earlier, there is no overburden on the granite(khanda, gitti, boulder) deposit as all the ROM shall be used in making aggregate. Mining has been proposed for the exploitation of granite(khanda, gitti, boulder) therefore, waste, sub grade mineral rejects shall not be generated during the course of mining.

b) **Land chosen for disposal of waste with proposed justification.**

No waste shall be generated during mining activities; all the ROM shall be used in making aggregate, therefore no proposal is given for separate stacking of waste material at mine side.

c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore; to be indicated item wise.**

The lease area is barren hilly, undulated terrain having no soil cover, only red colored mouram occurs on top of the deposit & along joint plains with no vegetation. The mouram to be generated in pockets shall be excavated by deployment of an excavator, filled in to tippers and shall be used for clearing of plantation site while waste shall be spread over the approach roads for the maintenance. Therefore disposal and configuration of build of dumps shall not arise during mining period.

8.0 **USE OF MINERAL:**

The granite(khanda, gitti, boulder) will be used for making the aggregates and road metal massionarry stone. The granite of lease area is hard, medium to coarse grained grayish in colour showing porphyritic texture.

9.0 **OTHER:**

9.a) **Site Services**

The following site services will be provided.

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	1
vi)	Blasters Shelters	2

INDRA SINGH

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(43)

9b) **Employment Potential**

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

1.Mines manager/mining engineer	:	1
2.Machenical Engineer(Part Time)	:	1
3.Mines mate / Blaster	:	1
Skilled:		
Excavator Diver	:	1
Dumper Drivers	:	2
Drillers	:	1
Supervisor	:	2
Office Assistant/Dispatch Supervisor	:	2
Semiskilled:		
Time Keeper	:	2
Compressor operator	:	1
Drill operator	:	1
Un-skilled:		
Piece rated workers	:	18
Total:	:	33

10.0 **MINERAL PROCESSING:**

a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product).**

The entire lease area consists of granite exposures with intercalated weathered soil which shall be used in making aggregates therefore, no beneficiation of mineral processing will be required for granite.

b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required, therefore no tailing or waste disposal from processing plant will be undertaken.

INDIRA SINGH
RQP/UP/DGM/11/2019

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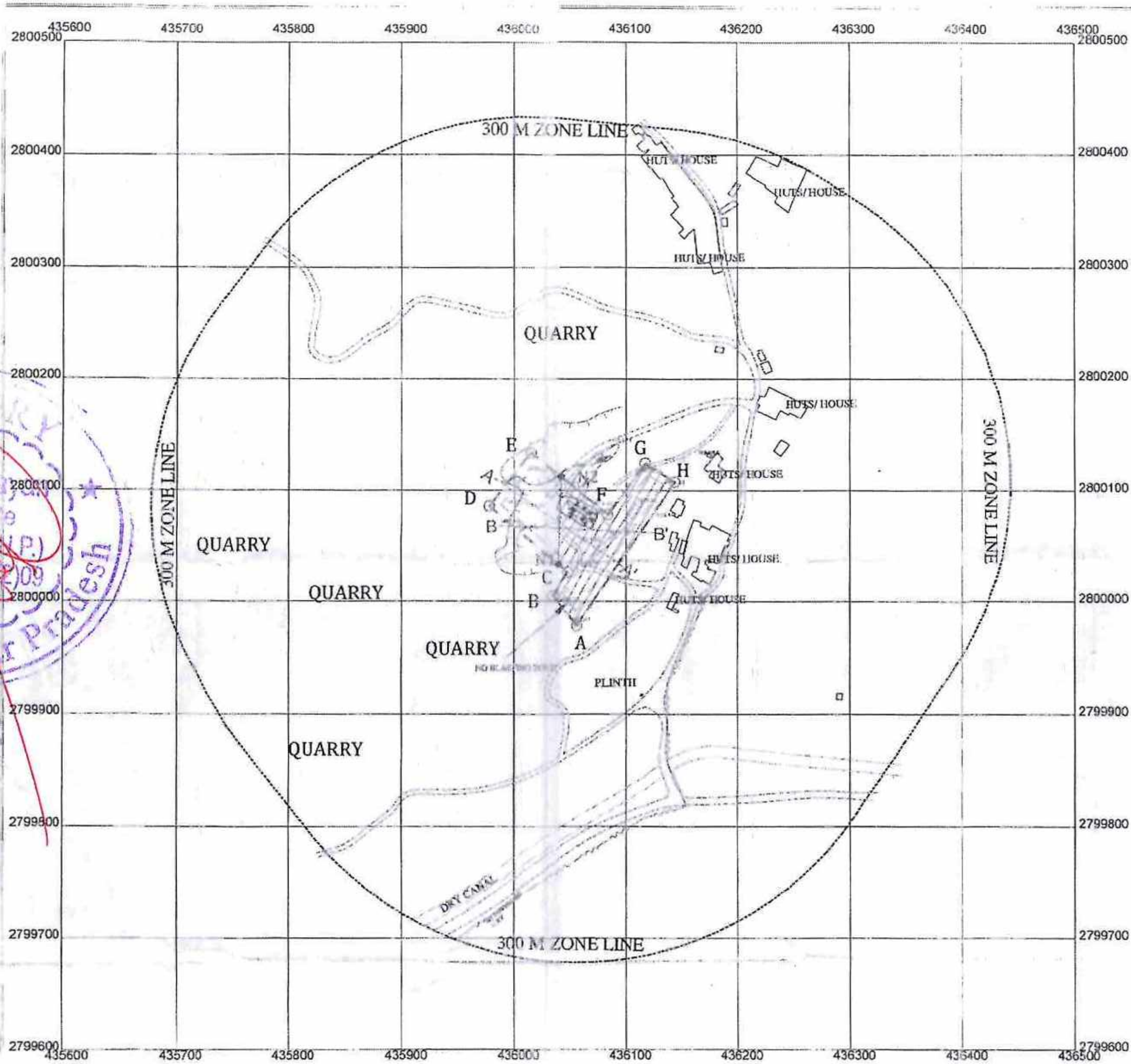


CO-ORDINATES OF BOUNDARY PILLAR

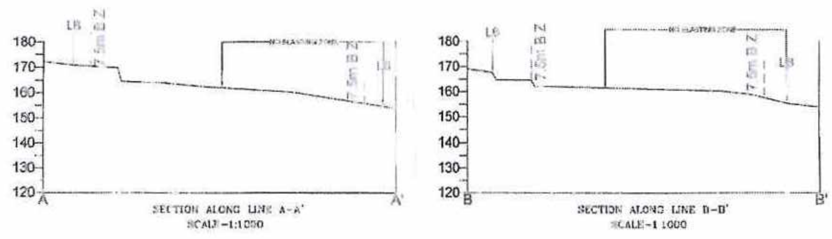
BOUNDARY PILLAR	LATITUDE	LONGITUDE
A	25°18' 53.96" N	80° 21' 52.94" E
B	25°18' 54.82" N	80° 21' 52.18" E
C	25°18' 55.51" N	80° 21' 52.64" E
D	25°18' 57.44" N	80° 21' 50.12" E
E	25°18' 59.01" N	80° 21' 51.45" E
F	25°18' 57.22" N	80° 21' 53.91" E
G	25°18' 58.72" N	80° 21' 55.11" E
H	25°18' 58.17" N	80° 21' 56.05" E

CO-ORDINATES OF NO BLASTING ZONE

BOUNDARY PILLAR	LATITUDE	LONGITUDE
A	25°18' 53.96" N	80° 21' 52.94" E
B	25°18' 54.82" N	80° 21' 52.18" E
C	25°18' 55.51" N	80° 21' 52.64" E
N1	25°18' 55.73" N	80° 21' 52.92" E
N2	25°18' 58.30" N	80° 21' 52.41" E
F	25°18' 57.22" N	80° 21' 53.91" E
G	25°18' 58.72" N	80° 21' 55.11" E
H	25°18' 58.17" N	80° 21' 56.05" E

INDEX :

- LEASE BOUNDARY
- 7.5m BARRIER ZONE
- CONTOUR
- APPROACH ROAD
- T.B.M
- PITS/WORKINGS
- WORKINGS OUTSIDE BOUNDARY
- WATER LOGGED WORKING
- DUMP
- BARBED WIRE FENCE
- NO BLASTING ZONE
- DANGER ZONE 300 M
- UTM GRID LINES



SECTION ALONG LINE A-A'
SCALE-1:1000

SECTION ALONG LINE B-B'
SCALE-1:1000

THIS IS TO CERTIFY THAT THE PLAN AND SECTION IS CORRECT

SURFACE PLAN WITH 300 M DANGER ZONE

JARAR GRANITE STONE MINE
GATA NO-2451, KHAND NO-02, AREA-1.21 HECTARE

M/S ATHARV CONSTRUCTION COMPANY
PROP Sri. SHRAVAN KUMAR SINGH S/O Sri VISHNUPAL SINGH
VILL-JARAR TEH-NARAINI
DISTT- BANDA (U P)

DRG. NO.	SCALE	SURVEYOR(M)	MANAGER(M)	OWNER
DATE OF SURVEY	1:2000	[signature]	[signature]	[signature]

NOTARY
L.R. Narayan
Advocate
KANPUR (U.P.)
R. No. 68/7/09
Govt. Of Uttar Pradesh

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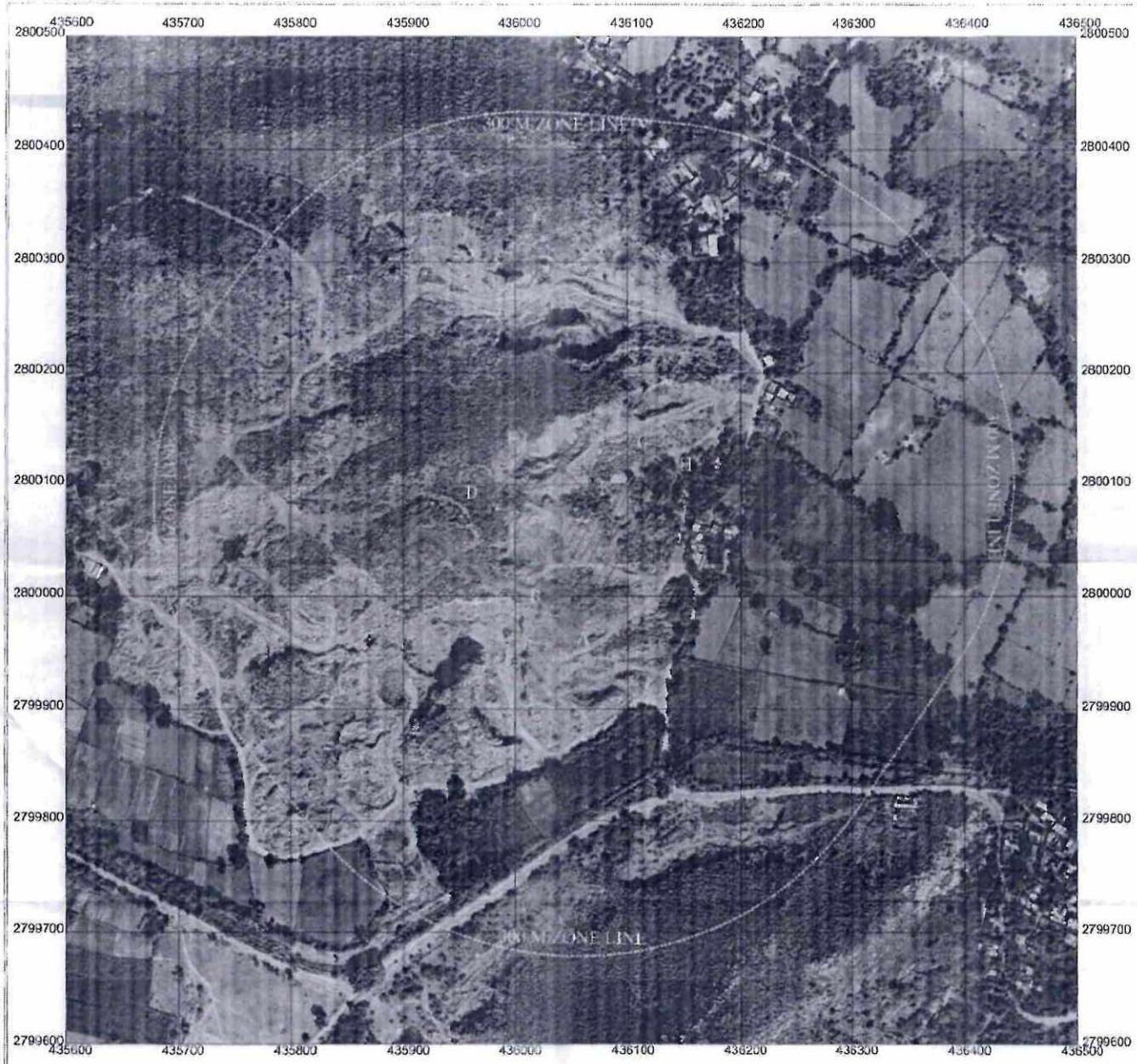
शील्ड कंपनी प्रा.

(44)



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CO-ORDINATES OF BOUNDARY PILLAR

BOUNDARY PILLAR	LATITUDE	LONGITUDE
A	25°18' 53.96" N	80° 21' 52.94" E
B	25°18' 54.82" N	80° 21' 52.18" E
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D	25°18' 57.44" N	80° 21' 50.12" E
E	25°18' 59.01" N	80° 21' 51.45" E
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G	25°18' 58.72" N	80° 21' 55.11" E
H	25°18' 58.17" N	80° 21' 56.05" E

CO-ORDINATES OF NO BLASTING ZONE

BOUNDARY PILLAR	LATITUDE	LONGITUDE
A	25°18' 53.96" N	80° 21' 52.94" E
B	25°18' 54.82" N	80° 21' 52.18" E
C	25°18' 55.51" N	80° 21' 52.64" E
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H	25°18' 58.17" N	80° 21' 56.05" E

INDEX :

- LEASE BOUNDARY
- DANGER ZONE 300 M
- UTM GRID LINES
- NO BLASTING ZONE

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MINE LOCATION ON GOOGLE MAP

JARAR GRANITE STONE MINE
GATA NO-2451, KHAND NO-02, AREA-1.21 HECTARE

M/S ATHARV CONSTRUCTION COMPANY
PROP. Sri. SHRAVAN KUMAR SINGH S/O Sri VISHNUPAL SINGH
VILL-JARAR, TEH- NARAINI
DISTT- BANDA (U.P)

SURVEYOR(M)

SCALE-1:2000

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate General of Mines Safety

(96)

NO: 30251362|NZ|Varanasi Region|Perm|2023|261131 Varanasi, Date: 04/01/2024

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री नरेश कुमार यादव, खान फोरमैन,

जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान

(गाटा सं० 2451, खण्ड सं०-02, क्षे०-1.21 हे०),

मालिक – मे० अथर्व कांस्ट्रक्शन कम्पनी,

प्रो० श्री श्रवण कुमार सिंह पत्र श्री विष्णुपाल सिंह,

ग्राम- जरर, तहसील- नरैनी, जनपद- बांदा (उत्तर प्रदेश) ।

श्रम पहचान सं० (LIN) :- 2009528769

115

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GOVT. OF Uttar Pradesh
NOTARY
L.R. Narayan
Advocate
KANPUR (U.P.)
R. No. 56(72)09

विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण ।

महोदय,

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई० डी०: 261131, दिनांक 08.12.2023 को संदर्भित करें ।

अधान मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 6(1) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर **श्री नरेश कुमार यादव, खान फोरमैन सक्षमता प्रमाण-पत्र धारक को मालिक – मे० अथर्व कांस्ट्रनक्शन कम्पनी, प्रो० श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह, की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान (गाटा सं० 2451, खण्ड सं०-02, क्षे०-1.21 हे०), में दिनांक 03.01.2025** तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

47

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep hole blasting shall be carried out in the minewithout obtaining permission from this Directorate.
5. No Heavy Earth Moving Machinery shall be used in mine without obtaining permission from this Directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. No blasting shall be carried out in the mine except by a blaster duly appointed by the owner for the purpose as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
9. Your special attention is drawn towards the precautions as stipulated under Regulation 164(1), (1A) & (1B) of the Metalliferous Mines Regulation, 1961 for strict compliance. However, no blasting shall be done, even with the restricted charge as stpulated under these regulations, in the mine within 100 m of surface features in the area bounded by points A, B, C, N1, N2, F, G, H, A (No Blasting Zone) as shown in the enclosed surface plan No. SBR/MS/SUR/737A/2023 dated 08/10/2023 submitted by the owner alongwith the application.
10. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
11. This authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
12. This authorization is being issued under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 without prejudice to any other provisions of the law which may be or may become applicable at any time.
13. This authorization shall be deemed to have revoked, if at any time your Mine Foreman Certificate No. FR/4135, dated 15.07.2011 is found invalid / false.

116

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

ATTESTED

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Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 30251362|NZ|Varanasi Region|Perm|2024|263799 Varanasi, Date: 24/03/2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री श्रवण कुमार सिंह, पुत्र – श्री विष्णुपाल सिंह,

मालिक– मे० अथर्व कन्स्ट्रक्शन कम्पनी,

जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन,

(भू० सं०- 2451, खण्ड संख्या – 02, क्षे०- 1.21 हे०),

निवासी: प्लाट नं० – 03, आशुतोष हाउसिंग सोसायटी,

रामपुरम फेस -1, दहेली सुजानपुर,

जिला- कानपुर नगर (उत्तर प्रदेश) 208013

विषय: Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Jarar Granite (Gitti, Khanda & Boulder) Mine (Gata No. 2451, Khand No. 02, Area- 1.21 Hect.) of M/s Atharv Construction Company, Pro. Shri Shravan Kumar Singh.

NOTARY L.R. Narayan Mirzapur (U.P.) Govt. of Uttar Pradesh

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महोदय,

Please refer to your online application ID: 263799 dated 08.03.2024 on the above subject, enclosing therewith Surface Plan No. SBR/MS/SUR/737A/2023 date of Survey 08.10.2023 and Director of Geology & Mining, Govt. of UP's letter No. 660/MP/16 dated 29.07.2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of

(49)

Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of Heavy Earth Moving Machineries (HEMM) **without deep hole drilling & blasting** at Jarar Granite (Gitti, Khanda & Boulder) Mine (Gata No. 2451, Khand No. 02, Area- 1.21 Hect.) of M/s Atharv Construction Company, Pro. Shri Shravan Kumar Singh **in the area bounded by points D, E, N2, N1 & D** as shown on the enclosed Surface Plan No., SBR/MS/SUR/737A/2023 date of Survey 08.10.2023, subject to the following conditions strictly being complied with:

1. GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

1.2. **No deep hole drilling and blasting** shall be conducted in the mine without obtaining separate permission for the purpose under Reg. 106(2)(b) of the Metalliferous Mines Regulations, 1961 and No blasting shall be done within 100m of any dwellings and other important structures not belonging to the owner of the mine.

1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C) & (1B)(a) of the Metalliferous Mines Regulations, 1961,** except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less then 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. **To ensure adherence to above restrictions, the shot holes of diameter more than that compatible for the explosive cartridges of 32mm diameter shall not be used.**

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) The total explosive charge used in the mine per day shall not exceed 100kg.

1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.

1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, and structures are belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.7 No work shall be carried out in the mine beyond daylight hours.

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1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961

1.9 No working shall be made in any spot lying within horizontal distance of 15 m form either bank of the Canal or any stream, nallah, etc without obtaining permission in writing form this Directorate under Regulation 127 of the Metalliferous Mines Regulations,1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) **the width of the widest machine plying on the bench plus 2.0 metres**, or (ii) **three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench**, or (iii) **the height of the bench**, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60^0 from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than **"three times the width of the largest vehicle plus 5.0m"** plying on that road.

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2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than **"2 times the width of the largest vehicle plus 3.0m"** plying on that road. The lanes shall be **separated by a strong divider** for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, **not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it,** shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a)The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 SUPERVISION

3.1(a) A person possessing the qualifications prescribed under Regulation 34 of the Metalliferous Mines Regulations, 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

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(b) This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1 (one). **Hence, not more than one excavator with total horse power not exceeding 200 and equipment attached there to shall be deployed in the mine**.

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

a. make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,

b. not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,

c. ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

d. ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,

e. ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,

f. frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.

g.ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as maybe applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

a. inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.

b. not allow any machine, equipment to be used, if it is found defective.

c. ensure that every machine/equipment is used in a safe and efficient manner

d. ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

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3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) **Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition.** The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine &vehicle paying special attention to the following details -

i. that the brakes and horn or other warning devices are in working order,

ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) **Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.**

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; **"Out of Service, Do not Use"** and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

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4.6 (a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

(a) all hose connections are in order; and,

(b) the drill is in safe working condition and all safety devices are in place and functional

(c) persons keep clear of the drill and drill stem while the drill is in motion;

(d) persons do not work under suspended tools when tools are removed from the holes,

(e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

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6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.

6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

(a) efficient fail-safe service brake, and a parking brake,

(b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,

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(c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,

(d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,

(e) a substantially strong cabin guard extension over the driver's/operator's cabin,

(f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position

(g) rear view mirrors of adequate size on either side of the vehicle,

(h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,

(i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;

(j) efficient horn & side indicator lights;

(k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,

(l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,

(m) retro reflective reflectors on all sides,

(n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,

(o) propeller shaft guard,

(p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,

(q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,

(r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that all brakes, speed retarder, and steering system are in proper working order;

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(ii) that proper seat and seat belt is provided on driver's/operator's seat

(iii) that all safety features and warning devices are in working order;

(iv) that rear view mirrors are provided;

(v) that all lights are in working order, if the vehicle is required to work after day-light hours.

(b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

(c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.

(d) The driver shall keep the cab window clean so as to ensure clear vision at all times.

(e) The driver shall ensure that parking brake is on, before stopping the engine.

(f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.

(g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

(h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.

(i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.

(j) The driver shall not drive **'nose to tail'** particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

(k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

(l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

(m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

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7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical

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Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service break, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/ exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this

ATTESTED

60

permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier.

Your Faithfully
Kumar
KUMAR RAJIVA KRISHNA (DIRECTOR - VARANASI REGION)

NOTARY Govt. of Uttar Pradesh

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